

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**C.P.(I.B) No.162/NCLT/AHM/2020**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.10.2020**

Name of the Company: TCI Freight  
V/s  
Manpasand Beverages Ltd

Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

**ORDER**

Advocate, Mr. Jaimin Dave appeared on behalf of the Respondent.

Advocate, Mr. Mandeep Singh appeared on behalf of the Petitioner as reflected on the screen, however, he is not audible.

Accordingly, the matter is adjourned.

List the matter on 10.12.2020

*Manorama*  
**MANORAMA KUMARI  
(MEMBER JUDICIAL)**

Dated this the 21st day of October, 2020